

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD Bench:
AT HYDERABAD.

D.A.No.406 of 1990

DATE OF ORDER:8-5-1990

Between:-

K.S.Mani.

...Applicant.

and

1. The Chairman, Railway Board, Ministry of Railways, 'Rail Bhavan', New Delhi.
2. The General Manager, south central railway, 'Rail Bhavan', Secunderabad-500 371.
3. The Comptroller and Auditor General of India, Bahadur Shah Zafar Marg, New Delhi-110 002.
4. The Principal Director of Audit, south central railway, Sec'bad-500 371.

...respondents.

FOR THE APPLICANT : Mr. N.Raghavan, Advocate.

FOR THE RESPONDENTS: Mr. K.R.Devaraj, SC for Railways.

CORAM: THE HON'BLE MR.D.N.JAYASITHA: VICE CHAIRMAN.
THE HON'BLE MR.D.SURYA RAO: MEMBER:(JUDL)

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

Admit. Notice to respondents for filing counter returnable in six weeks. Post thereon before the Registrar for counter.

By way of Interim orders, the respondents are directed not to implement the orders dated 27-7-89, 11-9-89 and 25-1-90 in so far as applicant is concerned pending final disposal of the case.

DEPUTY REGISTRAR(J)

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TO:

1. The Chairman, Railway Board, Ministry of Railways, Rail Bhavan, New Delhi.
2. The General Manager, south central railway, Rail Bhavan, Sec'bad-500 371.
3. The Comptroller and Auditor General of India, Bahadur Shah Zafar Marg, New Delhi-110 002.
4. The Principal Director of Audit, south central railway, Sec'bad.
5. One copy to Mr.N.Raghavan, Advocate, 119, Zeera Compound, Sec'bad-
6. One copy to Mr.K.R.Devaraj, SC for Railways., CAT, Hyderabad.
7. One spare copy.

kj.

10/5/90